CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.344/MP/2026

Subject	:	Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreement dated 01.06.2022 inter alia seeking approval of occurrence of Change in Law and consequential reliefs.
Petitioner	:	NTPC Renewable Energy Limited (NREL)
Respondent	:	Solar Energy Corporation of India Limited (SECI) and Ors.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NREL Ms. Aakanksha Bhola, Advocate, SECI Shri Anand K Ganesan, Advocate, RUVNL Shri Amal Nair, Advocate, RUVNL Ms. Radhika Gaur, Advocate, RUVNL Shri Ashok Rajan, NLDC Shri Gajendra Sinh Vasava, NLDC Ms. Himani Dutta, NLDC Shri Akshayvat Kisaly, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that an advance copy of the Respondent, SECI's reply was received only yesterday and accordingly sought three weeks' time to file its rejoinder thereto.

2. Learned counsel for the Respondent No.1, SECI, also sought liberty to file/ upload the reply.

3. Considering the above submissions, the Commission allowed the Respondent, SECI, to file its reply within three days. The Petitioner was also permitted to file its rejoinders within three weeks thereafter.

4. The Petition will be listed for hearing on **12.01.2027**.

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)